

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

12 FEB 2025

ORIGINAL APPLICATION NO.234/2024

KISHORE KUMAR MEHER

---- APPLICANT

VERSUS

STATE OF ODISHA & ORS.

---- RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.4/CGWB**

I Bikram Kumar Sahoo S/o M. N. Sahoo Aged 52 Years working as Head of Office at Central Ground Water Board, SER, Bhubaneswar do hereby solemnly affirm and declare as under:-

1. That I am well versed with the facts of the case in my official capacity on the basis of documents and records available in the department, as such I am competent to swear the present reply affidavit.
2. That the present Original Application was filed by the applicant against M/s. Navkiran Enterprises alleging violation of Environmental Laws and Rules. It is further alleged by the applicant that Project Proponent is extracting the ground water after providing misleading data to the CGWA.
3. That the answering respondent is only confined to the issue related to the Ground Water Extraction.



Bikram Kumar Sahoo

4. That the Project Proponent (PP) M/s Navkiran Enterprises Private Limited. Padampur Tukuda, Nuapali, Manmunda, Boudh has got the NOC from CGWA for withdrawal of 9.9 cum/day of ground water. As per the Consolidated Guidelines of MoJS dated 24.09.2020 published in the Gazette of India vide Notification number S.O. 3289 (E) or its Amendment Notification dated 29.03.2023 published in the Gazette of India vide Notification number S.O. 1509 (E), Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking No Objection Certificate (NOC). The copy of the same is annexed as Annexure-A. The NOC which the PP got was auto-generated. The NOC is valid subject to the following compliance conditions.

- (a) The firm shall install water flow meter on outlet points  
 (b) The firm shall maintain the log book for withdrawal of ground water.

5. That the joint Inspection was carried out on 18/01/2025 and again on 28/01/2025 in the presence of the petitioner at the plant premise as well as in the surrounding area. It was found during the inspection that the PP has installed the digital flow meter and also is maintaining the log book and the withdrawal is found to be within the prescribed limit in the NOC.

6. It has also been told to the Joint Inspection Committee members by the PP that the water requirement for the plant is met from 3 ponds (1 inside and 2 outside the plant premise) whose photographs are annexed as Annexure-B.

7. That during Inspection it has been found that the Project Proponent (PP) has drilled 7 Bore Wells in its premise out of which 2 BW's are fitted with Hand pump, 1 with Digital Flow meter and rest 4 are without any



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fittings(owing to negligible discharge). As per the project Proponent the Bore well which is fitted with Flow meter is being used exclusively for drinking and domestic purpose for the staffs and employees (approximate 50 in number) residing in the plant premise.

- 8. That the Project Proponent has valid NOC issued by the Central Ground Water Authority.
- 9. That the answering respondent will file additional affidavit as and when directed by this Hon'ble Tribunal.



Bikram Kumar Sahoo  
Deponent

Verification

Verified at \_\_\_\_\_ on 12 FEB 2025 2025 that the contents of the above affidavit is true and correct to the best of my knowledge and belief, nothing material has been concealed therefrom.



The above named deponent(s) being duly identified by Sri.....  
Advocate, Bhubaneswar  
Appears before me on 12 FEB 2025  
at.....A.M./P.M. .... State  
on oath the contents of his affidavit are true to the best of his / her / their knowledge and belief

Bikram Kumar Sahoo  
Deponent

Deponent(s) Notary, Bhubaneswar

**JANMEJAYA RAUTRAY**  
NOTARY GOVT. OF ODISHA  
BHUBANESWAR  
REGD. NO-ON-86/2012  
Mob. No. - 9337121273



(भूजल निकासी हेतु छूट प्रमाण पत्र)  
**Certificate of Exemption for Ground Water Withdrawal**

Project Name:	M/s Navkiran Enterprises Private Limited		
Project Address:	M/s Navkiran Enterprises Private Limited, Padampur Tukuda, Nuappali, Manamunda		
Village:	Nuapali	Block:	Boudh
District:	Boudh	State:	Odisha
Communication Address:	M/s Navkiran Enterprises Private Limited, Padampur, Tukuda, Nuappali, Manamunda, Boudh, Boudh, Odisha - 762016		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhuja Bhawan, Khandagiri Square, Nh-5, Bhubaneswar, Khordha, Odisha - 751030		

1. Application No.:	21-4/5979/OR/IND/2024	2. Category:	Safe
3. Project Status:	New Project	4. Valid From	13/08/2024
5. Valid up to	Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.		

6. Ground Water Abstraction Permitted:							
	Fresh Water		Saline Water		Dewatering		Total
	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day m <sup>3</sup> /year
	9.90						

7. Exemption under Para 1.0 (v) of guidelines
This exemption letter is being issued under relevant provision(s) of extant guidelines.
The firm shall install digital water flow meter on all common outlet points and maintain the logbook.
This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/ violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.
If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm.
यह इम्प्लेमेंटेशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।
फर्म समस्त कॉमन निर्गम बिंदुओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।
यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना/उल्लंघन, एसओ 3289(ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।
यदि, किसी भी स्तर पर यह स्थापित हो जाता है कि यह इम्प्लेमेंटेशन (छूट) पत्र गलत/ नकली दस्तावेज के आधार पर प्राप्त किया गया है, तो इम्प्लेमेंटेशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।

This is an auto generated document & need not to be signed.

Term and conditions:

- All disputes are subject to Delhi Jurisdiction.
- Any complaint in regard to the rates will not be entertained.

Member-Secretary  
CGWA, New Delhi







V A K A L A T N A M A

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA/EZ

Original Application/Appeal No. 234/2024

KISHORE KUMAR MEHER

Plaintiff  
Petitioners

-Versus-

STATE OF ODISHA & ORS.

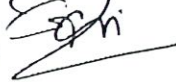
Defendant  
Opposite Party

On behalf of Respondent Nos. 4

Know all men by these presents that by Vakalatnama I/We appoint the Advocates noted below or any of them my/our lawful Advocate or Advocates for filing ..... above matter for appearing in conducting and arguing the same, for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers petitions etc. on my/our behalf for filing taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. For signing and filing petitions of compromise in connections with said matter and for taking copies of paper form the Record and I/We further say that any act, done by my/one said Advocate or Advocates or by any of them after accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/we further hereby agree and undertake to pay the said Advocates his or their fees are settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct properly. Failing which the said Advocates after notice to me/us will be liberty to withdraw form the further conduct to the case.

IN WITNESS WHERE OF I/We sign and execute this Vakalatnama on this the.....25th.....day on.....January.....2025

NAME OF ADVOCATE   
Gigi C George, Adv  
Standing Counsel  
Ch. No.336, Lawyers Chamber Block,  
Saket District Court, New Delhi  
Also at Ch.457, Block-1  
Delhi High Court, New Delhi  
Enrol No.D1154@/1999  
Mob: 9810625315  
Email: [gigicgeorge.adv42@yahoo.in](mailto:gigicgeorge.adv42@yahoo.in)

CLIENT

